CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

ORIGINAL APPLICATION NO.57/2009. DATED THE 26TH DAY OF OCTOBER,, 2009.

CORAM:

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER

G Ramachandra Menon Vishnu Nivas, Poonjar P.O., Kottayam District.

... Applicant

By Advocate Mr N Nagaresh

V/s.

- 1 Engineer-in-Chief,
 Directorate General (Personnel) /E 1 (DPC-1)
 Military Engineering Service,
 Engineer-in-Chief Branch,
 Army Hqs Kashmir House, New Delhi.
- Command Chief Engineer, Southern Command, Pune.
- 3 Garrison Engineer, Redfields Post, Coimbatore-18.

... Respondents

By Advocate Mr Sunil Jose SCGSC

This application having been heard on 26.10.2009 the Tribunal on the same day:delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this Original Application under Section 19 of Administrative Tribunals Act 1985 seeking a direction to the respondents to grant him the 2nd ACP with effect from the due date of his entitlement and to refix his pay and pensionary benefits. We have also sought a direction to the respondents to disburse the arrears of pay and pension arising out of such re-



fixation forthwith, with penal interest.

The respondents have filed reply alongwith a copy of the letter dated 28.1.2009(Annexure R-1) issued by Directorate Generasi (Personnel)/E1 (DPC-1), Military Engineer Services, Engineer-in-Chief's Branch, Army Headquarters, Kashmir House, New Delhi, according to which, 171 Assistant Engineers(Civil & E/M), 180 Junior Engineers (Civil & E/M), 129 Assistant Engineers/Junior Engineers (QS&C) have been approved for grant of second financial upgradation in the pay scale of Rs.10000-325-15,200 and 13 Assistant Engineers/Junior Engineers (QS&C) have been approved for grant of second financial upgradation in the pay scale of Rs.8,000-275-13,500. The applicant's name has been included at Serial No.120.

The respondents in their reply statement has also submitted that the aforesaid order will be implemented and the applicant's pay as well as pensionary benefits will be revised and fixed within a period of two months.

In view of the above, we dispose of this OA with a direction to the respondents to grant the benefits arising out of the Annexure R-1 dated 28.1.2009 to the applicant within a period of two months from the date of receipt of a copy of this order.

There shall be no orders as to costs.

K NOORJEHAN ADMINISTRATIVE MEMBER GEORGE PARACKEN JUDICIAL MEMBER

abp